

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. C.P. (IB)/247(MB)2024

IN THE MATTER OF

Snehlata Arvind Galinde

U/s 94(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Present none, the RP is already appointed vide order dated 06.06.2024. No Report has been filed by the RP. RP is directed to expedite, the filing of the Report by serving an advance copy to the Counsel for the Respondent. The Petitioner may file their response to the Report. Adjourned to **05.09.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //